



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar

NOTIFICATION

Jammu the 25th January, 2017

SRO 22 In exercise of the powers conferred under section 34 of the Constitution of Jammu and Kashmir, the Governor is pleased to order that the remaining term of imprisonment of Twelve (12) prisoners, mentioned in the Annexure hereto, shall be remitted with effect from 26<sup>th</sup> January, 2017.

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government  
Home Department

No: Home/Jail/102/2001-Part-IV/  
Copy to the:-

Dated: 25-01-2017

1. Principal Secretary to the Hon'ble Governor.
2. Principal Secretary to the Hon'ble Chief Minister.
3. Director General of Police, J&K.
4. Director General of Police (Prisons), J&K.
5. Divisional Commissioner, Jammu
6. Divisional Commissioner, Kashmir.
7. Commissioner/Secretary to Government, General Administration Department.
8. Inspector General of Police, CID, J&K, Jammu.
9. Inspector General of Police, Kashmir.
10. Inspector General of Police, Jammu.
11. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
13. Special Secretary to the Chief Secretary.
14. Private Secretary to Principal Secretary to Government, Home Department.
15. Concerned file.

*Mohammad Yaqoob Malik*  
(Mohammad Yaqoob Malik)  
Under Secretary to Government  
Home Department

*Mohammad Yaqoob Malik*  
25/01/2017

*25/1*

*25/1/17*

